

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.30
C.A.Nos.79, 80 & 81/2022 in
C.P.No.91/BB/2022

IN THE MATTER OF:

Mr. Neil Michael Joseph ... Petitioner
Vs.
Mr. Mahesh Hariharan ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri T.S.Suresh with Ms. Anamika Nair
For the R-1 to 5 : Shri A. Murali with Shri Vishakh Nag
For the R-6 & 7 : Shri K. Ashwin

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. Both parties stated that a settlement has been reached between the parties.
Therefore, they seek and are granted time to file a joint Memo of Settlement well before the next date of hearing.
3. List the case with other CAs on **11.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi